

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 279 of 2021

IN THE MATTER OF:

Shri. Mohinish Kumar & Ors.

...Appellant

Versus

M/s Premsons Super Steels Pvt. Ltd. & Ors.

...Respondents

Present: -

For Appellant: Mr. Kunal Sabharwal and Ms. Sakshi Jaiswal, Advocates.

For Respondent: Ms. Komal Abrol and Mr. Abhishek Anand, Advocates for Respondent No. 1.

Mr. Viren Sharma, Advocate.

O R D E R
(Virtual Mode)

05.04.2021 Heard Learned Counsel for the Appellant.

Ms. Komal Abrol, Advocate waived and accepted notice on behalf of Respondent No 1.

Issue notice on Respondent Nos. 2 and 3 through Speed Post as well as email (Both Mode). Requisites along with process fee be filed within three days. The Appellant to provide email address of the Respondent Nos. 2 and 3.

Respondents are directed to file Reply Affidavits within two weeks. Rejoinder, if any, may be filed within one week thereafter.

List the Appeal 'For Admission (After Notice)' on **3rd May, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)